COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 454 OF 2018 IN

DFR NO. 1008 OF 2018 IN

Dated: 20th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Limited Appellant(s)

Versus

Kerala State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. P. V. Dinesh

Ms. Arushi Singh

Counsel for the Respondent(s) : Mr. Vipin P. Varghese

Mr. Sriram Parakkat Mr. Sarat S. Janardanan

ORDER (IA No. 454 of 2018)

(Application for condonation of delay in filing appeal)

Heard learned counsel, Ms. Arushi Singh appearing for the Appellant and Mr. Vipin P. Varghese, learned counsel, appearing for the Respondent.

The learned counsel appearing for the Appellant submitted that there is 224 days delay in filing the appeal which has been explained satisfactorily and sufficient reason has been shown in Paragraph C to F of the application. The same may be accepted, the matter may be heard on merit, and the delay may kindly be condoned in the interest of justice and equity.

Per contra, the learned counsel appearing for the Respondent, inter alia, submitted that appropriate order may be passed.

Submissions of the learned counsel appearing for the Appellant and the Respondents, as stated supra, are placed on record.

After careful perusal of the explanation offered and the reason assigned in the application, what emerged is that it is acceptable as it has been explained satisfactorily and sufficient cause has been shown. Hence, the same are accepted and delay in filing the appeal is condoned. IA No. 454 of 2018 is allowed. The application is disposed of.

DFR NO. 1008 OF 2018

Registry is directed to number the appeal and list for admission on **26-7-2018**.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member